

**Government of India  
Ministry of Youth Affairs & Sports  
Department of Sports**

**LOK SABHA  
UNSTARRED QUESTION NO. 739  
TO BE ANSWERD ON 07.02.2023**

**CGHS Facilities to SAI Employees**

**739. SHRI SISIR KUMAR ADHIKARI:**

**Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:**

**(a) whether it is a fact that the pensioners of Sports Authority of India (SAI) are not getting any hospital facilities as per Central Government rules;**

**(b) if so, whether the employees of SAI are getting medical facilities during their services as per Central Government Health Scheme (CGHS) rules and facilities, if so, the details thereof;**

**(c) the details of medical rules of SAI, establishments and the reasons not for extending CGHS/CS-MA rules to SAI pensioners; and**

**(d) the details of proposal of the Government to extend medical facilities to SAI employees during their superannuation?**

**ANSWER**

**THE MINISTER OF YOUTH AFFAIRS & SPORTS  
[SHRI ANURAG SINGH THAKUR]**

**(a) to (d): The pensioners of the SAI are paid a Fixed Medical Allowance (FMA) of ₹1000/- along with their monthly pension, as per the Order dated 19.07.2017 of the Department of Personnel & Training Government of India. The serving employees of SAI are presently provided medical facilities for treatment in any of the hospitals recognized by the State Governments/ CGHS. The guidelines also cover the hospitals fully funded by either the Central Government or the State Government, subject to the condition that**

**the medical expenditure will be reimbursed to the employees at the rates fixed by the Government under CGHS Rules. Further, a proposal of SAI for providing CGHS facilities to its serving and retired employees was considered in the Ministry of Health & Family Welfare, and it was decided not to extend CGHS facilities to the new organizations/areas/groups that are already not covered under it, due to severe resource constraints.**

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